

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**LOK SABHA**  
**UNSTARRED QUESTION NO.†1378**  
TO BE ANSWERED ON 25.11.2019

**HOSTELS FOR TRIBAL BOYS AND GIRLS**

†1378. SHRIMATI RATHVA GITABEN VAJESINGBHAI:  
SHRI NARANBHAI KACHHADIYA:  
SHRI JASWANT SINGH BHABHOR:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of hostels for tribal boys and girls students in the country at present separately, State-wise;
- (b) the norms set up for providing financial assistance for the construction of said hostels;
- (c) whether the Government has received any proposals for the construction of said hostels for Scheduled Tribe Boys and Girls during the last three years;
- (d) if so, the details thereof State/UT wise including Gujarat and Kerala; and
- (e) the action taken by the Government on each of the said proposal along with the details of the funds sanctioned, released and utilized by the States/UTs?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SMT. RENUKA SINGH SARUTA)

- (a) The State/UT-wise details of the number of Hostel for the tribal students sanctioned by the Ministry under the erstwhile Scheme of “Hostels for ST Girls and Boys” are at **Annexure I**.
- (b) The Ministry of Tribal Affairs is, inter alia, implementing Special Central Assistance to Tribal Sub Scheme (SCA to TSS) and Grants under Article 275(1) of the Constitution for the development of Scheduled Tribes. The programmes and schemes of the Ministry are intended to support and supplement the efforts of other Central Ministries and the State Governments by way of various developmental projects. Projects for setting up hostels for ST Boys and Girls are taken up for funding accordingly.
- (c) to (e): The proposals received from the State Governments for construction of Boys and Girls Hostels are appraised by the Project Approval Committee in the Ministry for funding. The state-wise details of funds released to the State Governments under the scheme of SCA to TSS and Grants under Article 275(1) during last three years for activities related to Hostels is given at **Annexure – II**.

Annexure - I referred to in reply to part (a) & (b) of the Lok Sabha Unstarred Question No. 1378 for answer on 20.11.2019

State-wise details of Hostels sanctioned under the Scheme “Hostels for ST Girls and Boys” since 2002-03 to 2015-16

S. No.	Name of State/UTs	No. of Hostels sanctioned
1	Andhra Pradesh	59
2	Arunachal Pradesh	36
3	Assam	09
4	Chhattisgarh	95
5	Gujarat	143
6	Himachal Pradesh	12
7	Jammu & Kashmir	02
8	Jharkhand	81
9	Karnataka	37
10	Kerala	17
11	Madhya Pradesh	283
12	Maharashtra	26
13	Manipur	59
14	Meghalaya	12
15	Mizoram	10
16	Nagaland	33
17	Odisha	369
18	Rajasthan	180
19	Sikkim	3
20	Tamil Nadu	08
21	Tripura	53
22	Uttrakhand	02
23	Uttar Pradesh	03
24	West Bengal	08
25	D. & N. Haveli	05
<b>Total</b>		<b>1545</b>

Annexure - II referred to in reply to part (c) to (e) of the Lok Sabha Unstarred Question No. 1378 for answer on 25.11.2019

The details of the funds for projects for hostels approved by Ministry of Tribal Affairs during last three years

(Rs. in lakh)

S.No.	State	2016-17	2017-18	2018-19
1.	Arunachal Pradesh	2178.00	1102.26	900.00
2.	Andhra Pradesh	-	-	1212.64
3.	Assam	750.00	-	710.00
4.	Bihar	804.58	0.00	-
5.	Chhattisgarh	410.00	-	14413.54
6.	Himachal Pradesh	-	-	155.00
7.	Jammu & Kashmir	-	1200.00	1600.00
8.	Jharkhand	-	4810.00	340.00
9.	Karnataka	1876.12	1400.00	1600.00
10.	Kerala	-	-	607.33
11.	Madhya Pradesh	-	-	2220.00
12.	Maharashtra	-	-	-
13.	Manipur	-	600.00	300.00
14.	Meghalaya	1000.00	-	1130.00
15.	Mizoram	572.74	-	1403.75
16.	Nagaland	835.66	675.38	1880.00
17.	Odisha	-	-	8700.00
18.	Rajasthan	1600	900.00	-
19.	Sikkim	-	-	-
20.	Telangana	-	-	-
21.	Uttar Pradesh	-	-	-
22.	Uttarakhand	-	-	-
23.	West Bengal	750.00	-	-
<b>Total</b>		<b>10777.10</b>	<b>10687.64</b>	<b>37172.26</b>